

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 291/MP/2015**

- Subject : Petition for issuing orders for exemption of losses to APSLDC for Simhadri Stage-I power to Andhra Pradesh under the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 and the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- Date of hearing : 7.1.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioners : Transmission Corporation of Andhra Pradesh Limited and others
- Respondents : Southern Regional Load Despatch Centre and others
- Parties present : Shri S. Vallinayagam, Advocate for the petitioners  
Shri S.Rajan, NLDC  
Ms. Jayantika Singh, NLDC

**Record of Proceedings**

Learned counsel for the petitioners submitted that the present petition has been filed seeking exemption from Point of Connection (PoC) charges and losses in respect of supply of power from Simhadri Stage-I and II to State of Andhra Pradesh through the transmission system owned and operated by the State of Andhra Pradesh. Learned counsel for the petitioners further submitted as under:

(a) State of Andhra Pradesh is availing its share of allocated power through 400 kV feeders of the transmission system of Andhra Pradesh from Simhadri Stage-I to Kalpaka sub-station switchyard which is owned and operated by Andhra Pradesh.

(b) Since no part of the regional transmission system is used by Andhra Pradesh for transfer of power from Simhadri Stage-I, Andhra Pradesh is not liable to pay the transmission charges.

(c) Since no transmission losses are incurred in the regional transmission system on account of drawal of power from Simhadri Stage-I, there is no pooled regional

transmission losses and no such losses could be appropriated to the Andhra Pradesh.

(d) In a similar situation, WRLDC is not collecting PoC charges and not applying transmission losses to MSEDCL for supply of power from Ratnagiri Power Project Limited which is embedded in the Maharashtra similar to Simhadri Stage-I in Andhra Pradesh. PoC charges and losses are applicable to Daman and Diu, Dadra and Nagar Haveli and Goa. However, PoC charges are not applicable to MSEDCL because it is embedded in MSEDCL network.

(e) In the 28<sup>th</sup> SRPC meeting held on 10.10.2015, SRPC informed that Simhadri Stage-I scheduling could be done by SRLDC from 16.11.2015 onwards. In the 113<sup>th</sup> OCC meeting held on 6.11.2015, APTRANSCO requested to adopt the procedure in line with RGPPL, Maharashtra. In response, SRLDC advised Andhra Pradesh to approach the Commission to consider RGPL procedure and seek direction from the Commission in this regard.

2. The representative of POSOCO submitted that RGPPL is on a different footing. Unlike RGPPL, Simhadri stage-I is inter-connected with Simhadri Stage-II. He further submitted that in the SRPC meeting, SRLDC clarified that as per sub-clause (t) of clause (1) of Regulation 7 of Central Electricity Regulatory Commission ERC (Sharing of Transmission Charges and Losses) (Third Amendment) Regulations, 2015, in case an ISGS is connected only to STU network and the shares of the beneficiaries of the said station are being delivered through the STU network, such a line of the STU network shall be considered as an ISTS for the purpose of these regulations.

3. After hearing the learned counsel for the petitioners and representative of POSOCO, the Commission admitted the petition and directed to issue notices to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents by 15.1.2016. The respondents were directed to file their replies by 22.1.2016 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 3.2.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 16.2.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**